

(ख) जून पर प्रतिबंध लगाए जाने के क्या कारण हैं ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) और (ख) पता चला है कि 4 बड़े निर्यातकर्ताओं द्वारा कलकत्ता से प्रति वर्ष सभी प्रकार के लगभग 8 लाख पत्ती निर्यात किये गए हैं। समस्या का जायजा लेने के लिये जनवरी, 1977 से निर्यात के आंकड़ों का विस्तृत ब्यौरा इकट्ठा किया जा रहा है। इस प्रकार के निर्यातों को नियन्त्रण में लाने के लिये वन्य जीव (परिरक्षण) अधिनियम की अनुसूचियों में शीघ्र ही संशोधन करने का प्रस्ताव है।

12.25 hrs.

PAPERS LAID ON THE TABLE

DETAILED DEMANDS FOR GRANTS OF MINISTRY OF SHIPPING & TRANSPORT FOR 1977-78

THE PRIME MINISTER (SHRI MORARJI DESAI): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Shipping and Transport for 1977-78. [Placed in Library. See No. LT-648/77].

FOOD CORPORATIONS (2ND AMDT.) RULES, 1977

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): I beg to lay on the Table a copy of the Food Corporations (Second Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 413(E) in Gazette of India dated the 25th June, 1977, under sub-section (3) of section 44 of the Food Corporations Act, 1964. [Placed in Library. See No. LT-649/77].

NOTIFICATIONS UNDER CUSTOMS ACT, 1962

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(1) G.S.R. 427(E) published in Gazette of India dated the 1st July, 1977, together with an explanatory memorandum.

(2) G.S.R. 428(E) published in Gazette of India dated the 1st July, 1977, together with an explanatory memorandum.

[Placed in Library. See No. LT-650/77].

SHRI JYOTIRMOY BOSU (Diamond Harbour): I am on a point of order. Under Direction 2, sub para 2, unless the Speaker otherwise directs on any particular occasion, the relative precedence of the classes of business before the House specified shall be in the following order:—

- (i) Oath of affirmation
- (ii) President's Address to be laid on the Table.
- (iii) Obituary references.
- (iv) Questions including short notice questions.
- (v) Leave to move motions for adjournment of the business of the House.
- (vi) Questions involving a breach of privilege.
- (vii) Papers to be laid on the Table.

I have given notice of a breach of privilege under rules 222 and 223. So, I should be allowed to raise it before the papers are to be laid.

MR. DEPUTY-SPEAKER: I think, you have yourself answered it 'unless the Speaker otherwise directs'. So,

I direct that papers should be laid on the Table.

SHRI JYOTIRMOY BOSU: Then you have to tell today that you are going to supersede your earlier direction number two.

MR. DEPUTY-SPEAKER: When I called for the papers to be laid, you did not stand up. After it was called, you stood up. So, I think the order will be that after the papers are laid, you can raise the point.

DIPLOMATIC AND CONSULAR OFFICERS (FEES) AMDT. RULES, 1976 AND NOTIFICATION UNDER DIPLOMATIC AND CONSULAR OFFICERS (FEES) AMDT. RULES, 1976

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): I beg to lay on the Table—

(1) A copy of the Diplomatic and Consular Officers (Fees) Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 817(E) in Gazette of India dated the 15th October, 1976, issued under section 80 of the Diplomatic and Consular Officers (Oaths and Fees) Act, 1948. [Placed in Library. See No. LT—651/77].

(2) A copy of Notification No. G.S.R. 922(E) (Hindi and English versions) published in Gazette of India dated the 16th December, 1976, issued under the Diplomatic and Consular Officers (Fees) Amendment Rules, 1976. [Placed in Library. See No. LT—652/77].

12.27 hrs.

QUESTION OF PRIVILEGE AGAINST SHRI KISHORE J. TANNA OF JAMNA DASS MADHAVJI AND COMPANY, BOMBAY

SHRI JYOTIRMOY BOSU (Diamond Harbour): Under rules 222/223, I hereby seek your consent to raise a question involving a breach of privilege of the House. I wish to raise this today at the appropriate time (*vide* directions) after the question hour. The facts of the case are as follows:

Shri Kishore K. Tanna of Jamna Dass Madhavji and Company Bombay, one of the firms against whom serious charges of economic offences and malpractices have been correctly levelled has written a letter to the Editor of the Times of India and got it published in the issue today. The relevant portion which is related to my privilege motion reads as follows:

"While we do not mind any enquiry against us we feel that the official action in publicising the names of the firms without any proved charge against them is unfair. It seems to be a politically motivated cheap gimmick."

This refers to the reply the Commerce Minister, Shri Mohan Dharma, gave in response to my compelling insistence on the floor of the House during the debate on the Demands of the Ministry. He did not do it *suo motto*. I also gave a notice to the Lok Sabha and also wrote to the Minister insisting to get fullest details about the criminal misappropriation of our precious foreign exchange of about 600 crores of rupees by 13 firms dealing in oils. In the list of names this firm's name should also be seen.

The unwarranted criticism and insinuations made in the letter under reference clearly amounts to a breach of privilege of the House where it is the right of the House to get fullest details on matters of public importance and therefore, this action is motivated and deliberate. The writer of this letter has shown contempt of the House and for this serious misdeed, he should be brought to book immediately and that could be done by referring the matter to the Pri-